

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA No. 1365/2003

New Delhi, this the 10th day of November, 2003

**Hon'ble Shri Shanker Raju, Member (J)**

1. Smt. Sumitra w/o late Sh. Sahab Ram,  
Village Rajapur, Sector 9,  
Rohini, Delhi - 110 085.
2. Shri Krishan Kumar  
s/o late Sh. Sahab Ram,  
Village Rajapur, Sector 9,  
Rohini, Delhi - 85. ....Applicants

(By Advocate: Shri Vijay K. Ravi)

Versus

1. Govt. of N.C.T. of Delhi through  
Chief Secretary,  
Delhi Secretariat,  
I.P. Estate, New Delhi.
2. The Secretary (Services)  
Govt. of N.C.T. of Delhi  
Delhi Secretariat,  
I.P. Estate, New Delhi.
3. Conservator of Forests,  
Govt. of N.C.T. of Delhi,  
'A' Block, Vikas Bhawan,  
I.P. Estate, New Delhi - 2. ....Respondents

(By Advocate : Shri Vijay Pandita)

**ORDER (ORAL)**

One of the grounds taken by the respondents while rejecting the claim of the applicant for compassionate appointment is shortage of vacancies. However, in the light of DOP&T OM dated 5.5.2003, the claim for compassionate appointment can be extended for a further period of two years subject to the condition that family is indeed and the case of the applicant is deserving one.

In view of the above, the present O.A. is disposed of with a direction to the respondents to consider the case of the applicant in the light of the DOP&T OM dated 5.5.2003. No costs.

S. Raym

(Shanker Raju)  
Member (J)

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